

ITEM NO.42                      REGISTRAR COURT. 2                      SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22320/2023

THE STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

SARAT CHANDRA PANDA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.112096/2023-CONDONATION OF DELAY IN FILING and IA No.112098/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

WITH

Diary No(s). 20924/2023 (XI-A)

(FOR ADMISSION and I.R. and IA No.131170/2023-CONDONATION OF DELAY IN FILING and IA No.131172/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 22239/2023 (XI-A)

(FOR ADMISSION and I.R. and IA No.119639/2023-CONDONATION OF DELAY IN FILING and IA No.119642/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 9712/2023 (XI-A)

( IA No.67872/2023-CONDONATION OF DELAY IN FILING and IA No.67874/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 9939/2023 (XI-A)

(FOR ADMISSION and I.R. and IA No.67408/2023-CONDONATION OF DELAY IN FILING and IA No.67409/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 19376/2023 (XI-A)

( IA No.113307/2023-CONDONATION OF DELAY IN FILING and IA No.113308/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 19386/2023 (XI-A)

( IA No.123545/2023-CONDONATION OF DELAY IN FILING and IA No.123546/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 19402/2023 (XI-A)

(FOR ADMISSION and I.R. and IA No.111463/2023-CONDONATION OF DELAY IN FILING and IA No.111466/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 22229/2023 (XI-A)

([TO BE TAKEN UP ALONG WITH ITEM NO.23 I.E. Diary No. 19386/2023.]....FOR ADMISSION and I.R. and IA No.117282/2023-CONDONATION OF DELAY IN FILING and IA No.117283/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-08-2023 This petition was called on for hearing today.

For Petitioner(s)

Ms. Anindita Pujari, AOR  
Mr. Maitreya Saha, Adv.  
Mr. Shaileshwar Yadav, Adv.  
Ms. Radhika Mohapatra, Adv.

For Respondent(s)

Mr. Chandra Sekhar Padhi, Adv.  
Mr. Manoj Kumar Uppadhay, Adv.  
Mr. Joydeep Pati, Adv.  
Mr. Kiran Kumar Patra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In all the matters numbered above, four weeks time, is granted to appearing respondents, to file counter affidavit.

After expiry of the said period, the matters be processed for listing before the Hon'ble Court, as per rules.

VIVEK SAXENA  
Registrar

MG